

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70650 of 2019

(Arising out of Order-in-Appeal No.127-ST/APPL/LKO/2019 dated 28/02/2019 passed by Commissioner (Appeals), Customs, GST & Central Excise, Lucknow)

M/s. Romit Builders Pvt. Ltd.

.....Appellant

(CP-2, Second Floor, Gomati Plaza,
Vikas Khand-I, Gomti Nagar, Lucknow)

VERSUS

The Commissioner of Central Excise

& Service Tax, Lucknow

.....Respondent

(7A, Ashok Marg, Lucknow)

APPEARANCE:

A Letter on Record

Shri B.K. Jain, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 70222/2020

DATE OF HEARING : 18 February, 2020

DATE OF DECISION : 18 February, 2020

ARCHANA WADHWA

On matter being called, my attention stands drawn to a letter addressed by the Advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned D.R. appearing for the Revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. I, order accordingly.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

BKP